

**Government of Jammu and Kashmir
Civil Secretariat, Revenue Department
Jammu/Srinagar**

Notification

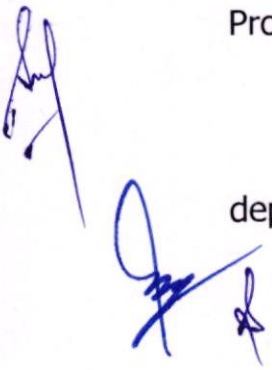
Jammu, the 22nd April, 2026

S.O. 120 .-Whereas, the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968 has been repealed by virtue of Jammu and Kashmir Reorganization Act, 2019 read with J&K Reorganization (Removal of difficulties) Order 2019, and the Central Act, namely the Requisitioning and Acquisition of Immovable Property (RAIP) Act, 1952 has been made applicable to the UT of Jammu and Kashmir; and

Whereas, vide notification SO 1550(E) dated 28.03.2025 issued by Ministry of Housing and Urban Affairs, Government of India, it has been provided that , the powers exercisable Central Government under sections 6,7,8 (b), (c) and (d), 10 and 13 of the Requisitioning and Acquisition of Immovable Property Act, 1952 read with rule 8 of the Requisitioning and Acquisition of Immovable Property Rules, 1953, shall be exercisable also by the Administrative Secretary, Revenue Department, Government of Jammu and Kashmir in respect of any property situated within the jurisdiction of that Government; and

Whereas, vide notification SRO-200, dated 08.04.2013 Additional District and Session Judge Rajouri was appointed as Arbitrator for determining the amount of compensation in respect of land measuring 13 Kanal 12 Marla comprising of Kh. Nos.843. 844, 847 and 848 situated at village Rampur, Tehsil & District Rajouri in terms of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968 and Rules made there under; and

Whereas, a request has been received from Home department for extension in time of the Arbitrator for giving his findings



in respect of land measuring 13 Kanal 12 Marla details shown in Annexure "A" situated at village Rampur, Tehsil & District Rajouri; and

Whereas, on the examination of the case received from the Home Department, it has been found that the arbitration proceedings were not completed within the stipulated period and the Arbitrator has requested that the arbitration proceedings are at the final stage. Therefore, extension of three (03) months needs to be granted so that the matter is concluded by the arbitrator within the extended period.

Now, therefore, in exercise of the powers conferred under sub section (1) clause (b) of section (8) of Requisitioning and Acquisition of Immovable Property Act, 1952 read with sub-rule(1) of Rule 10 the Requisitioning and Acquisition of Immovable Property Rules, 1953 and notification SO 1550(E) dated 28.03.2025, the Administrative Secretary, Revenue Department hereby directs that the time for making the award shall be extended by a further period of four months w.e.f. the date of issuance of this notification.

Further, the Deputy Commissioner, Rajouri shall nominate a Revenue Officer/Official and a representative from Defence Estates to assist the Arbitrator in terms of section 8 (1)(c) of Requisitioning and Acquisition of Immovable Property Act, 1952.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kumar Rajeev Ranjan) IAS
Secretary to the Government

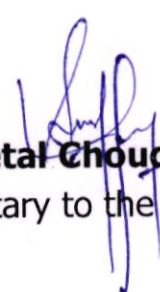
Dated:22.04.2026

No. REV-LAJ/78/2025 (7710755)

Copy to the:

1. Financial Commissioner, Revenue, J&K.
2. Financial Commissioner (ACS) to Hon'ble Chief Minister.
3. Principal Secretary to the Government, Home Department.

4. Principal Secretary to Hon'ble Lieutenant Governor, J&K UT.
5. Divisional Commissioner, Jammu.
6. Commissioner Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
7. Deputy Commissioner, Rajouri.
8. Additional District & Sessions Judge, Rajouri
9. Principal Director Defence Estates, North Command Jammu cantt.
10. Defence Estates Officer, NC C/o 56 APO.
11. Collector Land Acquisition Defence, Rajouri.
12. General Manager, Government Ranbir Printing Press Jammu with the request to publish the said notification in the Government Gazettee.
13. I/C Website, Revenue Department.


(Sheetal Choudhary) JKAS
Under Secretary to the Government.


22/4



22-04-26